

THE RAJGHAT SAMADHI (AMENDMENT) ACT, 1958

No. 37 OF 1958

[6th October, 1958]

An Act to amend the Rajghat Samadhi Act, 1951.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Rajghat Samadhi (Amendment) Act, 1958. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

41 of 1951.

2. In section 4 of the Rajghat Samadhi Act, 1951 (hereinafter referred to as the principal Act),— Amendment of section 4.

(a) in sub-section (1),—

(i) for clause (a), the following clause shall be substituted, namely:—

“(a) the Mayor of the Municipal Corporation of Delhi, *ex-officio*,”;

(ii) for clauses (c) and (d), the following clauses shall be substituted, namely:—

“(c) four non-officials nominated by the Central Government;

(d) three members of Parliament of whom two shall be elected from among themselves by members of the House of the People and one from among themselves by members of the Council of States.”;

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) The term of office of a member elected under clause (d) of sub-section (1) shall come to an end as soon as he ceases to be a member of the House from which he was elected.”.

3. Any member of Parliament nominated by the Speaker under clause (d) of sub-section (1) of section 4 of the principal Act and holding office as a member of the Rajghat Samadhi Committee immediately before the commencement of this Act shall cease to hold the said office on such commencement. Members of Parliament nominated to the committee by the Speaker to cease to hold office.